

O.A.NO. 1287/04

ORDER DATED 10.4.2006

Respondent-applicants' counsel has submitted that little more time is required to comply with the directions given by the Tribunal, since some of the records are not readily available. This prayer of the Respondent-applicants has been objected by the original applicant's counsel on the grounds that the original applicants have been deprived of their benefits since long and that six months' time is too long a period.

Upon hearing the learned counsel appearing for the parties, in order to meet the ends of justice, the Respondent-applicants are directed to comply with the orders of this Tribunal within a period of three months from the date of communication of this order. It is, however, made clear that there shall be no further extension of time.

Accordingly, Misc.Application No. 563/2006 is disposed of.

Copy of order
on 10.04.06
handed over to
Smt. Mr. Counsel.

Bawali
CHAIRMAN

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